

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing 11.4.2019

**Petition No. 244/MP/2016
with I.A. No. 86/2017**

Subject : Petition for measurement of GCV of coal from the samples taken from the Railway Wagon Top.
Petitioner : NTPC Limited.
Respondents : GRIDCO Limited & Others.

Petition No. 139/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations 2014 seeking appropriate relief due to extreme practical difficulty faced by the petitioner in implementing Regulation 30(6) of the said Regulation and directions issued by the Commission in its order dated 25.1.2016 and for consequential directions.
Petitioner : Maithon Power Limited.
Respondents : Tata Power Delhi Distribution Limited & Others.

Petition No. 220/MP/2016

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Limited and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67 crores.
Petitioner : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL).
Respondents : NTPC Ltd. and Others

Petition No. 311/MP/2015

Subject : Petition for appropriate directions restraining the respondent from recovering the energy charge rate strictly in terms of the Tariff Regulations framed by the Commission.
Petitioner : Tata Power Delhi Distribution Company Limited
Respondent: : NTPC Limited

Petition No. 64/MP/2016 with I.A. Nos. 84 and 85 of 2017

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 30(7) of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioners i.e. BSES Rajdhani Power Limited and BSES Yamuna Power Limited with NTPC Ltd.

Petitioner: : 1. BSES Rajdhani Power Limited (BRPL)
2. BSES Yamuna Power Limited (BYPL)

Respondent : NTPC Ltd.

Petition No. 133/MP/2018

Petitioner : Damodar valley Corporation

Respondent : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Subject : Implementation of Regulation 30 (6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties Present : Shri M.G.Ramachandran, Senior Advocate, NTPC, DVC, MPL
Ms. Poorva Saigal, Advocate, NTPC, MPL
Shri Shubhas Arya, Advocate, NTPC, MPL
Shri Umesh Ambati, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Shri Sitesh Mukherjee, Advocate, NTPC
Shri Venkatesh, Advocate, MPL, NTPC
Shri Somesh Srivastava, Advocate, MPL, NTPC
Shri Buddy A. Ranganadhan, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL, BYPL, TPDDL
Shri A. Bhardwaj, Advocate, BRPL, BYPL, TPDDL
Shri Umesh Ambati, NTPC
Shri Aditya Gupta, Advocate, TPDDL, BRPL, BYPL
Shri Manish Garg, UPPCL
Shri Pratik Biswas, DVC
Shri P.Bhattacharya, DVC
Shri Deep Rao Palepu, Advocate, NTPC, TPDDL
Ms. Shefali Shobti, TPDDL
Shri Anurag Naik, Advocate, MPPMCL
Shri Ravin Dubey, Advocate, MPPMCL
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri Anand K.Ganeshan, Advocate, GUVNL
Shri S.K.Nair, GUVNL
Shri Ashish Choudhury, APDCL

Shri Sameer Singh, Advocate, BYPL
Shri Pankaj Prakash, MPL

Record of Proceedings

Learned counsel for the GRIDCO submitted that since the concerned officer(s) dealing with the matter are on election duty, it could not discuss the issues with them subsequent to issuance of new Tariff Regulations. Accordingly, learned counsel requested to adjourn the matter.

2. Learned senior counsels and learned counsels for the parties had no objection in this regard.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**